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পঞ্জীকৃত নম্বৰ ক - ১২

Registered No. A-12



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সম্মোদন

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 123 দিশপুৰ, মঙ্গলবাৰ, 6 মে, 1997, 16 বহাগ, 1919 (শক)
No. 123 Dispur, Tuesday, 6th May, 1997, 16th Vaisakha, 1919 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 6th May, 1997

No. LGL. 70/93/220. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

GUWAHATI - Printed and Published by the Dy. Director (P), Directorate of Prg. and Sta. Assam, Guwahati-21 (E. Gazette) No. 242-750-002-0-7-97

ASSAM ACT NO. XVI OF 1997

(Received the Assent of the Governor on 28th April, 1997)

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1997

AN
ACT

further to amend the Assam Municipal Act, 1956. Assam Act XV of 1957.

Preamble.

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act.

It is hereby enacted in the Forty-eighth Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 1997.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 14.

2. In the principal Act, in section 14, for clause (i), the following shall be substituted, namely :-

"(i) has paid any tax for at least one quarter for the year preceding the prescribed date to be paid on or before the last date of filing claims for insertion of a name in the electoral roll".

Repeal and saving.

3. (1) The Assam Municipal (Amendment) Ordinance, 1997 is hereby repealed. Assam Ordinance No. 1 of 1997.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.